

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 224/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Gammon India Ltd.
V/s.
Housing Development (I) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	P N Mehta	Partner PNM Legal for Petitioner	P. N. Mehta
	Arijit Bookwala a/w	Sr. Adv.	
	Manek Bookwala a/w		
	Sahil Gandhi a/w		
	Vidhi Shah a/w		
	Markand Gandhi & Co.		

ORDER

TCP No. 224/ I&BP/NCLT/MB/MAH/2017

Since the Petitioner Counsel has stated that in first line of Page No.2 of the Main Application, it has been mentioned as "Hindustan" instead of "Housing", at his request, the Petitioner is hereby permitted to rectify the defect by next date of hearing.

: 2 :

At request of the Parties, list this matter for hearing on 11.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)